

10.12 HRS.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MYSORE BETTING TAX ACT, BENGAL FINANCE (SALES TAX) ACT, CENTRAL EXCISE RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table:—

- (1) A copy of Mysore Government Notification No. S.O.1340 (Hindi and English versions) published in Mysore Gazette dated the 29th July, 1971, under sub-section (2) of section 8A of the Mysore Betting Tax Act, 1932, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-1354/71]
- (2) (i) A copy of Notification No. F. 4(132)/69-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 24th November, 1971 making certain amendment to Notification No. F 4(132)/69-Fin (G) dated the 31st December, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1355/71]
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
  - (i) G. S. R. 1756 published in Gazette of India dated the 20th November, 1971, together with an explanatory memorandum.
  - (ii) G. S. R. 1845 published in Gazette of India dated the 7th December,

1971, together with an explanatory memorandum.

[Placed in Library See No. LT-1356/71]

(4) A copy of the following Acts (Hindi and English versions) under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971 :—

- (i) The West Bengal Lotteries (Tax) Act, 1971 (President's Act No. 19 of 1971) published in Gazette of India dated the 14th December, 1971
  - (ii) The West Bengal Taxation Laws (Amendment) Act, 1971 (President's Act No. 20 of 1971) published in Gazette of India dated the 14th December, 1971.
- [Placed in Library. See No. LT-1357/71]

REVIEWS ON ANNUAL REPORTS OF HINDUSTAN STEEL WORKS CONSTRUCTION CALCUTTA BOKARO STEEL LTD., BHARAT HEAVY PLATE AND VESSLS LTD., VISAKHAPATNAM, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review (Hindi and English versions) by the Government on the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1970-71.
  - (ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. LT-1358/71]

(2) (i) Review (Hindi and English versions) by the Government on the working of the Bokaro Steel Limited, for the year 1970-71.

(ii) Annual Report (Hindi and English versions) of the Bokaro Steel Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1359/71]

(3) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71.

(ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1360/71]

(4) (i) Review (Hindi version) by the Government on the working of the Triveni Structural Limited for the year 1970-71.

(ii) Annual Report (Hindi version) of the Triveni Structural Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1361/71]

#### ANNUAL REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION, 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) : On behalf of Shri K.C. Pant I beg to lay on the Table a copy of Annual General Administration Report (Hindi and English versions) of Andaman and Nicobar Administration, for the year 1970-71. [Placed in Library. See No. LT-1362/71]

#### GUJARAT DEVASTHAN INAMS ABOLITION (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of the Gujarat Devasthan Inams Abolition (Amendment) Rules, 1971 published in Notification No. GHM/4622/M/DAR/1071-Y in Gujarat Government Gazette dated the 12th November, 1971, under sub-section (2) of section 29 of the Gujarat Davasthan Inams Abolition Act, 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1363/71]

#### ANNUAL REPORT OF INDIAN DAIRY CORPORATION, BARODA

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Annual Report of the Indian Dairy Corporation, Baroda for the year ended 31st March, 1971 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See, No. LT-1364/71]

#### ANNUAL REPORT OF TEA BOARD, 1969-70

PROF SHER SINGH : On behalf of Shri A.C. George I beg to lay on the Table a copy of the Annual Administration Report (Hindi version) of the Tea Board for the year 1969-70. [Placed in Library. See No. LT-1365/71]

10.13 HRS.

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the